

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3817 of 2020

Md. Shakil Ahmad Petitioner
Versus
The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Md. Zaid Ahmed, Advocate
For the Opp. Party : Mr. Nawin Kr. Singh, A.P.P.

03/09.07.2020 Defects as pointed out by the office are ignored.

Heard Md. Zaid Ahmed, learned counsel for the petitioner and Mr. Nawin Kr. Singh, learned A.P.P. for the State.

Petitioner has been made accused in connection with Mahagama P.S. Case No. 15 of 2020.

It has been alleged that the informant was shot dead by unknown miscreants. The petitioner appears to have been initially implicated on confession of Enamul Haque in the statement recorded under Section 164 CrPC in which he had stated that he had heard that the petitioner and Mukarram Ansari while sitting in a wine shop were discussing about a plan to commit the murder of Manager of CISC Company.

The petitioner was subsequently apprehended and from his possession a country made pistol and live cartridge were recovered which led to registration of Mahagama P.S. Case No. 19 of 2020. The petitioner is in custody since 31.01.2020.

In view of the fact that the implication of the petitioner appears to be only on the basis of suspicion, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st Class, Godda, in connection with Mahagama P.S. Case No. 15 of 2020.

(Rongon Mukhopadhyay, J.)